

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

15

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 15/09/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : CP/560/ (IB)/2017
NAME OF THE PETITIONER(S) : IDBI CAPITAL MARKETS & SECURITIES LTD
NAME OF THE RESPONDENT(S) : PINK CITY EXPRESS WAY PVT LTD
UNDER SECTION : 9 RULE 6

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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REPRESENTATION BY WHOM

T. S. Parthasarathy
for Ramalingam & Associates

Counsel for operational creditors



Aditi Khosla
(Representing Counsel
for Respondent.)

for corporate debtor



ORDER

Shri T S Parthasarathy, counsel for petitioner present. Ms.Aditi Ashok, proxy representing the counsel for respondent present. Both the counsel stated that the matter has been settled between the parties. In this connection, counsel for operational creditor filed a memo stating that the respondent has paid a sum of Rs.16,44,001 towards principal amount. The Operational Creditor has agreed to waive 50% of the interest amount and accordingly the respondent has agreed to pay a sum of Rs.4,83,590/- towards interest. The memo is taken on record. The counsel for the operational creditor prayed to withdraw the CP. The prayer is granted. In view of the memo filed and the compromise arrived at between the parties, the matter is closed.

**K Anantha Padmanabha Swamy
Member (Judicial)**

bc
